

**THE HIGH COURT OF MEGHALAYA**  
**SHILLONG**

**NOTICE**

NO.HCM.III/04/2015/\_\_\_

Dated Shillong, the 28<sup>th</sup> May 2019

In partial modification of the Constitution of Benches dated 08<sup>th</sup> March 2019, as notified under memo no. HCM.III/04/2015/333A, Hon'ble the Chief Justice is pleased to constitute **Single Bench** for Tuesday, 28<sup>th</sup> May 2019 as under.

**SINGLE BENCH**


**COURT ROOM No. 2**

**HON'BLE MR. JUSTICE H.S. THANGKHIEW**

**(FROM 10:30 AM)**

All Motion, Admission, Orders and Hearing of the matters cognizable by a Single Judge.

By order,

  
**REGISTRAR [JUDL.]**

Memo No. HCM.III/04/2015/ 4184A

Dated Shillong, the 28<sup>th</sup> May 2019

**Copy for information to: -**

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The President/ Secretary, High Court Bar Association, Shillong.
4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
6. All Court Masters concerned for information.
7. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
8. Notice Board.
9. Office File.

  
**REGISTRAR [JUDL.]**